

- a. Optimum utilization of the watershed's natural resources like land, water, vegetation, etc. that will mitigate the adverse effects of drought and prevent further ecological degradation.
 - b. Employment generation and development of the human and other economic resources of the village in order to promote savings and other income-generation activities.
- ii. To encourage restoration of ecological balance in the Village through :-
- a. Sustained community action for the operation and maintenance of assets created and further development of the potential of the natural resources in the watershed.
 - b. Simple, easy and affordable technological solutions and institutional arrangements that make use of, and build upon, local technical knowledge and available materials.
- iii. Special emphasis to improve the economic and social condition of the resource-poor and the disadvantaged sections of the Watershed Community such as the assetless and the women through :-
- a. More equitable distribution of the benefits of land and water resources development and the consequent biomass production.
 - b. Greater access to income generating opportunities and focus on their human resource development.
- II. Objectives of Investment Promotional Scheme :
- i. The Scheme aims at promoting/facilitating development of non-forest wastelands on a large scale. The principal objective of the scheme is to facilitate/attract/channelise/mobilise resources from financial Institutions. Corporate bodies including user-Industries and other entrepreneurs for development of wastelands in non-forest areas belonging to individual farmers, the community, institutions, Govt. agencies etc.
 - ii. To put wastelands under sustainable land use and ensure enhanced productivity and plant production from this land thereby maintaining ecological conservation.
 - iii. Flow of substantial benefits to the rural poor in terms of employment generation through commercial/economic plantations and superior genetic material for horticulture, trees and fodders.

III. Objectives of Technology Extension Scheme :

- a. To operationalise appropriate, cost effective and proven technologies for development of various categories of wastelands specially problem lands affected by soil erosion, land degradation, salinity, alkalinity, waterlogging etc.
- b. To implement location specific pilot project as demonstration models for development of wastelands on a sustainable basis.
- c. To take up pilot projects for development of wastelands through land based activities including pisciculture, duckery, bee-keeping etc.
- d. To disseminate research findings about new and appropriate technologies and the application of such technologies for promoting wastelands development.

IV. Objectives of Wastelands Development Task Force :

A Wastelands Development Task Force was created in March, 1995 for the development of inaccessible and highly degraded ravines of Morena District in Madhya Pradesh, with the following objectives :

- a. To provide a disciplined Force for regeneration and development of wastelands through afforestation including :
 - In-situ soil and moisture conservation
 - Plantation
 - Maintenance of the plantation
 - Protection
- b. To provide employment to ex-servicemen.

Maritime Border State

3059. SHRI M.R. KADAMBUR JANARTHANAN : Will the PRIME MINISTER be pleased to state :

(a) whether the centre have taken a policy decision to declare the coromondal Coast Bordering Sri Lanka in Tamil Nadu as a maritime border state as reported in 'The Hindu' dated the May 22, 1995;

(b) if so, the proposals under consideration to strengthen infrastructure in the area to serve the security purposes;

(c) whether the Sethusamudram project which reduced the distance between the Madras and Tuticorin ports by over four hundred nautical miles is being considered for inclusion as a vital component of the maritime border state; and

(d) if not, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND HOLDING ADDITIONAL CHARGE OF MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MALLIKARJUN) : (a) to (d). The information is being collected and will be placed on the Table of the House.

[Translation]

Registration Act

3060. SHRI SANTOSH KUMAR GANGWAR : Will the PRIME MINISTER be pleased to state :

(a) whether any proposal for deletion of section 30(2) and amendment in section 28 of Registration Act has been received from Uttar Pradesh Government;

(b) if so, whether the Government are aware of the inconvenience being faced by the State Government due to this Act;

(c) if so, the action being taken in this regard; and

(d) the time by which it is proposed to be deleted?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ) : (a) to (d). The Registration (Uttar Pradesh Amendment) Bill, 94 to provide *inter-alia* for the deletion of section 30(2) and Amendment of section 28 of the Registration Act, 1908 was received from the Government of Uttar Pradesh in May, 1994 and assent of the President to the said Bill has already been accorded on the 16th September, 1994.

Maruti Udyog Limited

3061. SHRI GEORGE FERNANDES : Will the Minister of INDUSTRY be pleased to state :

(a) the total investment by the Government and by Suzuki of Japan in Maruti Udyog Ltd.;

(b) the return secured by the Government and by Suzuki of Japan on their respective investment since Maruti Udyog commence production;

(c) whether there is a proposal to increase the equity of the company;

(d) if so, the details thereof;

(e) whether the Government have plans to sell its equity holdings to Suzuki; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY

INDUSTRY) (SHRIMATI KRISHNA SAHI) : (a) The total investment by Govt. of India in Maruti Udyog Ltd. (MUL) is Rs. 65.80 crores and by Suzuki Motor Corporation (SMC) Rs. 66.14 crores.

(b) The total dividend paid to Govt. is Rs. 30.6 crores and to Suzuki Rs. 22.9 crores (net of tax).

(c) and (d). There is no proposal before Government for increasing the equity of the Company.

(e) and (f). There is no proposal before Government to sell its equity holding in MUL to Suzuki.

Irregularities in Relief Operation

3062. SHRI GEORGE FERNANDES :

SHRI RAM VILAS PASWAN :

SHRI ANANTRAO DESHMUKH :

Will the PRIME MINISTER be pleased to state :

(a) whether C.&A.G. of India has detected several irregularities and diversion of funds given as relief to displaced Kashmiri migrants;

(b) if so, the details thereof;

(c) whether the Government have made any enquiry in this regard; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) : (a) to (d). Information is being collected and will be laid on the Table of the House.

Members of U.P.S.C.

3063. MAJ. GEN. (RETD.) BHUWAN CHANDRA KHANDURI : Will the PRIME MINISTER be pleased to state :

(a) whether Article 316 of the Constitution stipulates that as nearly as half of the Members of Union Public Service Commission shall be out of those who have held office under Government of India for at least ten years;

(b) whether this limit is minimum or maximum;

(c) if so, the number of ex-Govt. servant in the UPSC for the last 10 years, year-wise;

(d) the number of ex. IAS/IPS officers during the same period;

(e) whether the Government are aware that an unduly large chunk of Membership is being cornered by the ex-bureaucrats;